

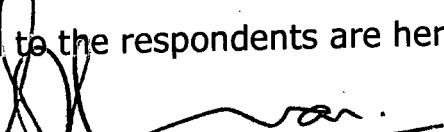
CCPA 60/2007
[OA 252/2006]
Dated : 17.9.2009

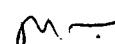
Shri J.K.Karn, learned counsel for the applicant
Shri S.K. Tiwari, Id. ASC for the respondents.

ORDER [oral]

The learned counsel for the respondents produced a letter dated 10.9.2009 issued by the Deputy Director General [Estt.], Govt. of India containing therein the approval of the Secretary, Posts for implementation of the CAT's order dated 24.7.2006. The learned counsel for the applicant after perusal of the aforesaid letter submitted that the grievances of the applicant will be met in view of the above letter and this CCPA may be disposed of accordingly. The aforesaid letter is made part of this case

2. In view of the above, this CCPA is dropped and the notices issued to the respondents are hereby discharged.


[Sudhir Kumar]M[A]


[Rekha Kumari]M[J]

mps.